

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3982
ANSWERED ON:21.03.2013
COMPENSATION AMOUNT
Bhagora Shri Tarachand

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the Railway Accidents and Untoward Incidents (Compensation) Rule, 1990 was last amended in 1997 and there has been no increase in compensation amount since then despite ever increasing inflation;
- (b) if so, whether the Railways are considering to raise the ceiling amount in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a) Yes, Madam.
- (b) Presently, there is no proposal under consideration to raise the ceiling amount.
- (c) Does not arise.
- (d) The claim for compensation for death/injury in case of train accident or untoward incident is paid by the railways after a decree is passed in favour of the claimant by the Railway Claims Tribunal. The compensation amount being paid by the Railways is considered adequate.